

N.D.O.H' - 15.07.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 738 OF 2023

IN THE MATTER OF :-

M. MUBEEN

.....APPLICANT

VERSUS

STATE OF HARYANA AND ORS

.....RESPONDENTS

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DATED:- 11/07/2024
PLACE: - NEW DELHI

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**REJOINDER ON BEHALF OF THE APPLICANT AFTER
LOOKING AT THE REPLY OF THE RESPONDENT NO. 7**

I. MOST RESPECTFULLY SHOWETH:-

- I. The Present Rejoinder is being filled on behalf of the Applicant in response to Reply filled by Respondent No.7, to the present Application.
- II. The original Application contains only factual information and documents related there to; hence it contains the answer to everything in itself. Rejoinder is only to exclude unnecessary things which tend to mislead the case.
- III. At the very outset, the applicant herein denies each and every averment as stated in the reply filed on behalf of the respondents except those which are a matter of record and/or which have been expressly admitted to herein, in this regard, there may not be deemed to be any admission on the part of the applicant herein for want of specific denial and/or traverse.

2. SUBMISSIONS :-

- 2.1. At the outset it is submitted that the reply filed on behalf of the Respondent No.7, is false and vexatious. In this respect, any and all averments made by the respondent that are not borne out from the record are specifically denied.
- 2.2. That the contents of Para No. 1 are vague, baseless and hence denied. That the Need to File Original Application because the Respondent No. 7 (M/s. AOV Agro Foods Pvt. Ltd) is spreading Pollution & violating the Environment Norms.
- 2.3. That the contents of Para No. 2 & 3 are matter on record and hence need no reply.
- 2.4. That the contents of Para No. 4 are vague , baseless and hence denied because the Applicant file a OA against the Respondent No. 7 who is violating of Environmental Norms. This Hon'ble Tribunal has on 09.12.2023 issued a direction forming a joint committee to submit a factual report on the Original Application and found many violations & deficiencies in the Respondent company (Respondent No. 7.).
- 2.5. That the contents of Para No. 5 to 7 are that this Hon'ble Tribunal has on 19.12.2023 issued a direction forming a joint committee to submit a factual report on the Original Application. The Joint committee RO & SDM Nuh has visited the plant of the Respondent No. 7, on 05.02.2024 for

inspection & found many deficiencies during the inspection. After that HSPCB has issued show cause Notice to the Respondent No. 7, on 19.02.2024. **A true copy of the show cause Notice issued by the Regional Officer, Nuh dated 19.02.2024, already on record at PAGE NO. 52.**

- 2.6. That the Respondent No. 7, file a reply of Show cause Notice dated 29.02.2024, are vague, baseless and hence denied because Joint committee filed its interim action taken report dated 05.03.2024 before this Court & found many violations of Environment Norms. **The Copy Of The Joint Inspection Committee Report Already On Record At PAGE NO. 41 TO 61. (MAJORLY AT PAGE NO. 47 TO 51.**
- 2.7. That the contents of Para No. 8 are vague, baseless and hence denied because OA is required to file protect & improve the Natural Environment. The Present Address of Applicant is Village -Dhunela, Tehsil Sohna, District - Gurugram. He was left of the Delhi. He stayed at the Delhi address for some time.
- 2.8. That the contents of Para No. 9.1, are vague, baseless and hence denied because the Respondent No. 7, is violating the Environmental Norms.
- 2.9. That the contents of Para No. 9.2 to 9.4 is that the facts in Original Application are true because 11 people had died in Tapkan village due to Environment Pollution. The Respondent No. 7 is spreading Pollution. **This information**

is available on AMAR UJALA NEWS PAPER dated 02.10.2023. The villagers said that the reason behind these deaths is the Meat Factory & polluted water in the village and the pollution caused by it. The water and air of the village have become polluted because of this Meat Factory.

- 2.10. That the contents of Para No. 9.5 to 9.6 are vague, baseless and hence denied because APEDA license was available on the website of the Respondent No. 7 which is in the Original Application and latest APEDA license was not uploaded on the website of the Respondent No. 7.
- 2.11. That the Respondent No. 7 is not following the consent to operate & Environment Norms. So cancel the license of the consent to operate. Reply of the Respondent no. 7 is only misguiding the case.
- 2.12. That the contents of Para No. 9.7 are No need to Reply.
- 2.13. That the contents of Para No. 9.8 to 9.9 are that Respondent Company is not completely following the Green Norms. The ETP is not functional properly. Effluent is available on the Pound in backside of the Factory. Here some villagers are doing Farming, due to which farming is affected. So villagers are also affected. The Respondent No. 7 is providing Reply only for Misguide the case.

3. INTERIM ACTION TAKEN REPORT SUBMITTED BY JOINT COMMITTEE DATED 05.03.2024 :- Observations /

Deficiencies Found By The Joint Committee During The Inspection:-

- I. Unit Has Not Made Proper Arrangement For Solid Waste As Same Was Found Lying On Ground At Site.
- II. Unit Has Not Provided STP For Domestic Effluent Generated From The Industry Premises And Residential Quarters For Workers. Septic Tanks Are Provided But No Proper Details Regarding Final Disposal Submitted.
- III. Unit Has Not Provided Adequate Air Pollution Control Device On 1.5 Tph Boiler.
- IV. Unit Has Not Provided Flow Meters On Wet Scrubber Installed On 5 Tph Boiler.
- V. Water Sprinkling Was Not Observed At Bio-Filter During Inspection.
- VI. Mild Smell Was Observed Backside And Gate 6 Of The Unit. **The Copy Of The Joint Inspection Committee Report Already On Record At Page No. 41 To 61.**

4. ACTION TAKEN :-

Show cause Notice for Closure and imposition of environmental compensation has been issued to the unit, by Regional Office Nuh vide letter No. HSPCB/NUH/2023/1576-77 dated 19.02.2024 for the deficiencies observed at site and sent to the unit by hand. But no any closure action & Environment compensation action till now.

The Copy of show cause Notice for closure Already on Record at the page No. 52.

5. That the speaking order passed by the Regional Officer, Nuh dated 21.03.2024 for violation under 33-A, 44, 45-A of water (prevention & control) Act 1974 & under section 31-A, 37, 38 & 41 of Air (prevention & control) Act 1981 & Imposition of Environment Compensation As per policy dated 29.04.2019 & 22.12.2021 and found various Illegalities about the Respondent No. 7 (M/s. AOV Agro Foods Pvt. Ltd.). **The Copy Of Speaking Order Passed By Regional Office Nuh, Already On Record At The Page No. 121 & 122.**
6. In the Rest of the reply, Respondent No. 7, apart from reiterating what has been said in O.A No. 738/2023, has only focused on other aspects where it is wrong but it feels that it can Somehow he will be able to prove himself right and on other aspects other than the main points of OA 738/2023 the applicant does not express any opinion to avoid misdirecting the matter.
7. That the Respondent No. 7, in the mistaken belief that saying everything wrong would create confusion and hide all the mistakes & violations created by Respondent no.7.
8. In The Light Of Foregoing Submissions Made In The Original Application. It Is Prayed That To Take Action Against The Respondent No.7, In The Interest Of Justice.

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.....RESPONDENTS

AFFIDAVIT

I, M. Mubeen S/o. Ab. Gaffar aged about 32 Years, R/o. Village Dhunela, Tehsil -Sohna, District -Gurugram, Haryana -122103. Presently at Delhi. do hereby solemnly affirm and declare as under:

That I am the Applicant in the captioned matter and being well conversant with the facts and circumstances of the present case as in my capacity as such am competent to swear this affidavit.

That the contents of the present affidavit have been read out to me in vernacular Hindi and I have understood the same and the accompanying application annexed with Original Application has been drafted by my counsel under my instruction and the fact and contents of application is true and correct to my knowledge.

Akshay
DEPONENT

Identify the Deponent who has Signed in my Presence

VERIFICATION

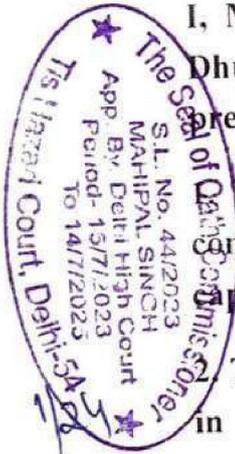
Verified at New Delhi, on this the 28 MAY 2024 day of _____ 2024 that the contents of this affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed

Akshay
DEPONENT

CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. M. Mubeen
S/o W/o D/o Ab. Gaffar
R/o presently at Delhi
Identified presently at Delhi
has sworn before me at Shahid Ash
on this 28 MAY 2024 day of 2024
that the contents of the affidavit which have
been read and explained to him are true and
correct to his knowledge.

28 MAY 2024

Oath Commissioner, Delhi



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ORIGINAL APPLICATION NO. 738 OF 2024

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**OBJECTON ON BEHALF OF THE APPLICANT AFTER
LOOKING AT THE JOINT INSPECTION COMMITTEE
REPORT DATED 05.03.2024 (PAGE NO. 41 TO 61).**

1. MOST RESPECTFULLY SHOWETH:-

The original Application contains only factual information and documents related there to; hence it contains the answer to everything in itself.

Article 51-A (g) Constitution of India which deals with Fundamental Duties of the citizens' states: "It shall be the duty of every citizen of India to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures."

2. FACTS IN BRIEF:-

This is clear from the Joint Inspection Committee Report dated 05.02.2024 that the Respondent No. 7 (M/s. AOV Agro Foods Pvt. Ltd.) is running without Following the Green Norms. The Respondent company has violated the under section 31-A, 37, 38 & 41 of Air (Prevention & Control of Pollution) Act, 1981, under section 33-A, 44 & 45A of Water (Prevention & Control of

Pollution) Act, 1974 and conditions granted the Consent to operate (CTO). **The Copy Of The Joint Inspection Committee Report Already On Record At Page No. 41 To 61.**

3. OBJECTIONS TO THE REPORT SUBMITTED BY THE JOINT COMMITTEE DATED 05.03.2024:-

- 3.1.** That the Joint Committee found 03 bore wells of 12 HP each provided with flow meters for fresh water and obtained NOC from Haryana water resource authority for 304 m³/day, which was valid up to 05.07.2023. **(PAGE NO. 44 POINT NO. 9).**
- 3.2.** That the Joint committee not provides the copy of NOC for fresh water till 05.07.2023 and not provide the copy of NOC for fresh water after 05.07.2023. It means that the Respondent No. 7 is using the underground water through 3 bore wells is completely illegal & unauthorized. And the Respondent No. 7 is completely violating the consent to operate & Environment Norms.
- 3.3.** That the Joint Committee not provides the Environment clearance certificate. It means that the Respondent no. 7 is running without Environment clearance so this Slaughter house is completely illegal & unauthorized.
- 3.4.** That the Joint Committee not provides the copy of the Aravali clearance, clearance from DTP & clearance from Forest department.
- 3.5.** That the Joint committee not provides the proper mode of the effluent disposal because the Respondent No. 7 was flowing effluent in the pounds where some farmer is doing farming. So the Respondent No. 7 is disposing the effluent in

open Area & not follow the Environment Norms & consent to operate and spreading the pollution. But the Respondent No. 7 is saying that this is a private pound. **A Copy Of Effluent Disposal Already On Record At Page No. 62 To 66.**

4. That the Joint Committee Found Non-Compliances / Deficiencies In The Respondent No. 7 (Respondent company) During The Inspection :-

- 4.1. Unit has not made proper arrangement for solid waste as same was found lying on ground at site.
- 4.2. Unit has not provided STP for domestic effluent generated from the industry premises and residential quarters for workers. Septic tanks are provided but no proper details regarding final disposal submitted.
- 4.3. Unit has not provided adequate Air pollution control device on 1.5 TPH Boiler.
- 4.4. Unit has not provided flow meters on wet scrubber installed on 5 TPH Boiler.
- 4.5. Water sprinkling was not observed at Bio-filter during inspection.
- 4.6. Mild smell was observed backside and Gate 6 of the unit.

The Copy Of The Joint Inspection Committee Report Already On Record At Page No. 41 To 61.

5. These Non-compliances / Deficiencies are in violations of environmental norms. The joint committee should have immediately ordered to closure of Respondent No. 7, but HSPCB

is only giving time to respondent No. 7, by sending show cause Notice.

6. That the Regional office Nuh, HSPCB passed speaking order in reference to Show cause Notice issued to M/s. AOV Agro Foods Pvt. Ltd. (Respondent No. 7 dated 21.03.2024 for violation under 33-A, 44, 45-A of water (prevention & control) Act 1974 & under section 31-A, 37, 38 & 41 of Air (prevention & control) Act 1981 & Imposition of Environment Compensation As per policy dated 29.04.2019 & 22.12.2021) because the reply of received by the Respondent No. 7 point no. 1, 2, 5, 6 has been found non satisfactory. Therefore further necessary action as per policy of the board shall be initiated against the Respondent No. 7. But no any valid action & closure action till Now.
7. The Joint Committee did not provide the status report regarding 11 persons who died in September 2023 due to respiratory diseases, TB due to polluted water and Air by Respondent No. 7.
8. **OBJECTIONS ON BEHALF OF THE APPLICANT AFTER LOOKING AT THE REPORT SUBMITTED BY THE JOINT COMMITTEE DATED 19.06.2024 & SUBMITTED DATED 25.06.2024 (PAGE NO. 127 TO 147).**

8.1. MOST RESPECTFULLY SHOWETH:

This is clear from the Joint Inspection Committee Report dated 05.02.2024 that the Respondent No. 7 (M/s. AOV Agro Foods Pvt. Ltd.) is running without Following the

Green Norms. The Respondent company has violated the under section 31-A, 37, 38 & 41 of Air (Prevention & Control of Pollution) Act, 1981, under section 33-A, 44 & 45A of Water (Prevention & Control of Pollution) Act, 1974 and conditions granted the Consent to operate (CTO). **The Copy Of The Joint Inspection Committee Report Already On Record At Page No. 127 TO 147.**

8.2. OBJECTIONS TO THE REPORT SUBMITTED BY THE JOINT COMMITTEE DATED 19.06.2024 & SUBMITTED DATED 25.06.2024.

- A. No objection of Point no. 1.
- B. Objection of point no. 2 is that the non-compliances / deficiencies were found in respondent no. 7, dated 05.02.2024, but no any valid action against the Respondent no. 7.
- C. Objection of point no. 3 is that the show cause notice for closure and imposition of environmental compensation has been issued to the unit, by regional office Nuh vide letter no. hspcb/nuh/2023/1576-77 dated 19.02.2024 for the deficiencies observed at site. But no any closure action against the Respondent no. 7.
- D. Objection of point no. 4 & 5, is that respondent no. 7 submitted its reply on 05.03.2024 in regional office Nuh and after verification of reply, it was found that, the reply submitted by the unit on deficiencies mentioned at (i), (ii),

(iii) & (vi) were found non satisfactory. But no any closure action against the respondent no. 7 till Now.

E. Objection of point no. 6 is that non-satisfactory compliance mentioned in speaking order dated 21.03.2024, unit has again submitted its reply on 28.03.2023, to solve the compliances. The joint committee & HSPCB is giving time to the respondent no. 7 regularly. But no any closure & valid action against the Respondent no. 7, for non-compliances.

F. Objection of point no. 7 to 11, is that after receipt of reply dated 28.03.2024 of respondent no. 7, the competent authority has granted the re inspection of the unit. **But no any closure action & valid action of the Joint Committee report submitted dated 05.03.2024.** The unit was re- inspected on 14.05.2024, by the committee constitute of sh. vishal (hcs), SDM, Nuh, Vipin kumar, Regional officer Nuh and Manish Yadav, AEE, Nuh. The committee submitted report is that the unit has complied with all the deficiencies observed during previous inspection conducted on 05.02.2024. **The Joint Committee report dated 19.06.2024 & submitted dated 25.06.2024 already on record at PAGE NO. 127 TO 147.**

G. Objection is that the Joint committee & HSPCB is giving time to time to the Respondent No. 7, regularly so that Respondent no. 7, can hide the violations. But no any closure & valid action against the respondent no. 7 for non-compliances.

H. Objection is that the Respondent No.7 is running without following the Environment Norms. But no any closure action & Environment compensation action against the Respondent No.7.

9. GROUND:-

That the Respondent No. 7 (M/s. AOV Agro Foods Pvt. Ltd) is running against the under section 31-A, 37, 38 & 41 of Air (Prevention & Control of Pollution) Act, 1981, under section 33-A, 44 & 45A of Water (Prevention & Control of Pollution) Act, 1974 and conditions granted the Consent to operate (CTO), Environment clearance, STP and other Grounds are available in the Original Application. But no any closure action & Environment compensation action against the Respondent No.7.

PRAYER

In Light Of The Facts And Circumstances Stated Above, It Is Most Respectfully Prayed That This Hon'ble Tribunal May Be Pleased To pass the order as the Hon'ble Tribunal may deem fit and proper in facts and circumstances of the case.

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न्यूज डायरी

शिक्षा में आगे बढ़ रहा
मेवात : कासिम खान

फिरोजपुर झिरका। मेवात जैसे पिछड़े जिले में शिक्षा का अलख जगाने का प्रयास जो 32 वर्ष पूर्व किया था, वह रुकेगा नहीं, प्रयास लगातार जारी रहेगा। आज मेवात शिक्षा के रास्ते पर निकल पड़ा है। जिसके चलते मेवात के होनाहार युवा आईएस, आईपीएस, डॉक्टर, इंजीनियर जैसे पदों पर पहुँचकर देश और प्रदेश में अपनी सेवाएं दे रहे हैं। उक्त बातें कासिम खान ने अपनी 32 वर्ष की सेवा शिक्षा विभाग में देने के बाद उपमंडल के गांव भांक्रडोंजी से संबन्धित होने के दौरान कहीं। संवाद

धूमधाम के साथ मनाया गया
वरिष्ठ नागरिक दिवस

फिरोजपुर झिरका। रामलीला ग्राउंड परिसर में बने वरिष्ठ नागरिक कार्यालय में वरिष्ठ नागरिक दिवस मनाया गया। इस अवसर पर वरिष्ठ नागरिकों द्वारा नया कार्यालय और रामलीला मैदान में सफाई अभियान चलाया गया। मास्टर जुगल किशोर अध्यक्ष वरिष्ठ नागरिक कल्याण समिति ने बताया कि सामाजिक बुराईयों के खिलाफ भी आवाज उठाने का काम वरिष्ठ नागरिक कल्याण समिति द्वारा किया जाता है। इस मौके पर जगदीश सोनी, पंडित जय किशन, संत राम तवर, मोहन व अन्य वरिष्ठ नागरिक मौजूद रहे। संवाद

जागरूकता एवं प्रजनन
शिविर का आयोजन

टपकन गांव में एक माह में 11 लोगों की मौत

टीबी, कैंसर, सांस सहित अन्य बीमारियों से पीड़ित हैं ग्रामीण, गांव जाएगी स्वास्थ्य विभाग की टीम

यूनस अलवी

पुन्हाना/नूंह। नूंह जिला मुख्यालय से मात्र पांच किलोमीटर दूर करीब पांच हजार की आबादी वाले गांव टपकन में कई दिनों से मातम का माहौल है। गांव में गत एक माह के दौरान करीब 11 लोगों की मौत हो चुकी है।

अभी भी एक दर्जन से अधिक लोग गंभीर रूप से बीमारी की चपेट में हैं। टीबी की बीमारी से तो करीब 30 फीसदी लोग प्रभावित हैं। ग्रामवासियों ने सरकार से अनुरोध किया है कि टपकन गांव में विशेषज्ञ डॉक्टरों की टीम भेजकर वाटर सप्लाई के पानी और उनके गांव में लगी मीट फैक्ट्री से निकलने वाली दुर्गंध, और पानी की जांच करें, जिससे बीमारी पर रोक लगाई जा सके। गांव टपकन के सरपंच उमर मोहम्मद, इमरान चीकू, अदम पूर्व सरपंच, आलम मास्टर असलम, हाजी जाकिर, अकबर डीपो धारक ने बताया कि उनके गांव में पिछले सितंबर माह में टीबी, कैंसर सहित अन्य बीमारियों से 11 मौतें हो चुकी हैं, जबकि सलीम पुत्र पहलू, अरशाद पुत्र उमर, ताहिर पुत्र ऐजाज, जुबेर पुत्र इमा, साहन पुत्र इस्लाम, फारूख अलिया, साबिर पुत्र अदम, आस मोहम्मद पुत्र हजार सहित सैकड़ों लोग टीबी, कैंसर से



गांव टपकन में बीमार लोग। संवाद



गांव में पंचायत करते लोग। संवाद

बीमार हैं। उनका कहना है कि रविवार को गांव के प्रमुख लोगों की पंचायत हुई है। यह बीमारी गांव में लगी मीट फैक्ट्री, दूधित हवा और वाटर सप्लाई के गंदे पानी के कारण फैल रही है।

उन्होंने गांव के पानी और मीट फैक्ट्री से निकलने वाली दुर्गंध की जांच कराने की मांग की है। गांव वालों ने चेतावनी दी है कि अगर जल्द ही उनके गांव में स्वास्थ्य विभाग की टीम जांच के लिए नहीं पहुंची तो उनको डीसी कार्यालय पर धरना देना पड़ेगा। 26 वर्षीय बीमार अरसद के पिता उमर मोहम्मद ने बताया कि उसका लड़का करीब एक साल से बीमार है। उसके तीन

पिछले एक माह में हुई मौतें

सहाबुद्दीन पुत्र ममरेज, अब्दुल रजाक, साहबू पुत्र सुमर, लयाकत पुत्र अजमत, फजह पुत्र बाहाला, मकसूद पुत्र सगीर, असगरी पत्नी समसु, मोहम्मद, अहमद सहित सितंबर माह में कुल 11 लोगों की मौत हो चुकी है। इसके अलावा गांव में एक दर्जन लोग गंभीर बीमारी से पीड़ित हैं।

बच्चे हैं, इसको कैंसर है। वाटर सप्लाई का गंदा पानी आता है। अरशाद की पत्नी अरशिता ने बताया कि घर में उसके पति के अलावा कोई कमाने वाला नहीं है। उसके पास कोई जमीन नहीं है, तीन छोटे-

छोटे बच्चे हैं, घर का खर्चा तक नहीं चल पाता है। उसका नाम बीपीएल की सूची में तो है लेकिन सरकार ने आयुष्मान कार्ड की लिस्ट से नाम काट दिया।

नूंह जिला के सिविल सर्जन डॉ सर्वजीत थापर का कहना है कि उन्हें इस बारे में जानकारी मिली है। सोमवार को ही गांव में स्वास्थ्य विभाग की टीम भेजकर टीबी, सहित अन्य बीमारियों की जांच कराकर तुरंत इलाज शुरू कर दिया जाएगा। वहीं गांव के पानी और प्रदूषण की भी जांच की जाएगी। उन्होंने लोगों से आह्वान किया कि गांव में पहुंचने वाली उनकी स्वास्थ्य विभाग की टीम का सहयोग करें।

घोटाले में डीआईटीएस व जूनियर प्रोग्रामर गिरफ्तार

संवाद न्यूज एजेंसी

नूंह/पलवल। पलवल में हेवी लाइसेंस बनाने में बड़े घोटाले को लेकर जांच कर रही एसआईटी टीम डीआईटीएस की जूनियर प्रोग्रामर बबिता को गिरफ्तार किया है। आरोपी को एक दिन के पुलिस रिमांड पर लेकर पूछताछ शुरू कर दी है। जांच में आरोपी से कई बड़े खुलासे हो सकते हैं।

बता दें कि पलवल परिवहन प्राधिकरण सचिव कार्यालय में हुए हेवी ड्राइविंग लाइसेंस घोटाले में फर्जी कागजातों के जरिए करीब 2200 लाइसेंस बनाए गए थे। सरकार ने नूंह पुलिस कप्तान की अध्यक्षता में एक एसआईटी टीम गठित कर जांच सौंप दी थी। एसआईटी में नूंह पुलिस कप्तान नरेंद्र विजयनिया के अलावा पुन्हाना के डीएसपी अशोक कुमार, दो इंस्पेक्टर और साइबर सेल इंस्पेक्टर को शामिल किया गया है। इस घोटाले में एसआईटी ने रविवार को

मेवात एसआईटी ने एक
की पुलिस रिमांड पर लि

फर्जी कागजात से करीब 2
लाइसेंस बनाए गए

आरोपी और डीआईटीएस में ज
प्रोग्रामर बबिता को गिरफ्तार
अदालत से पुलिस ने एक दि
रिमांड पर लिया।

डीएसपी अशोक कुमार ने
कि फर्जी कागजात से करीब 2
लाइसेंस बनाए गए। फर्जी ल
मामले में करोड़ों रुपये लिए
यह राशि डीआईटीएस और प
परिवहन प्राधिकरण के कर्म
व अधिकारियों में बांटी जा
लाइसेंस बनवाने वाले प
लाइसेंस पर एक से दो लाख
तक लेते थे। घोटाले की तह
जाने के लिए नूंह पुलिस
अधिकारियों को भी पूछता
शामिल कर सकती है। अभी
पुलिस एक दर्जन आरोपियों
गिरफ्तार कर चुकी है।

जुआ खेल रहे तीन क
गलिया ने दबोचा के